

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'C' BENCH, KOLKATA**

Before

SRI MANISH BORAD, ACCOUNTANT MEMBER

&

SRI SONJOY SARMA, JUDICIAL MEMBER

I.T.A. No.: 2298/Kol/2019

Assessment Year: 2013-14

M/s. Berger Paints India Ltd.....Appellant
[PAN: AABCB 0976 E]

Vs.

DCIT, Circle-10(1), Kolkata.....Respondent

Appearances by:

Sh. Diparpan Mukherjee, A/R, appeared on behalf of the Assessee.

Sh. G.H. Sema, Addl. CIT, appeared on behalf of the Revenue.

Date of concluding the hearing : July 26th, 2022

Date of pronouncing the order : July 27th, 2022

ORDER

Per Manish Borad, Accountant Member:

This appeal filed by the assessee pertaining to the Assessment Year (in short "AY") 2013-14 is directed against the order passed u/s 250 of the Income Tax Act, 1961 by ld. Commissioner of Income-tax (Appeals)-22, Kolkata dated 15.01.2018.

2. At the outset, the ld. Counsel for the assessee has stated at Bar that as per the instructions of his client, he may be allowed to withdraw the present appeal filed by the assessee. A Separate

application dated 22.07.2022 to this effect has also been filed. The ld. D/R has no objection in this regard.

3. In view of this, the appeal of the assessee is accordingly dismissed as withdrawn.

Kolkata, the 27th July, 2022.

Sd/-
[Sonjoy Sarma]
Judicial Member

Sd/-
[Manish Borad]
Accountant Member

Dated: 27.07.2022

Bidhan (P.S.)

Copy of the order forwarded to:

- 1. M/s. Berger Paints India Ltd., Berger House, 129, Park Street, Kolkata-700 017.**
- 2. DCIT, Circle-10(1), Kolkata.**
3. CIT(A)- 22, Kolkata.
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata.

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches
Kolkata